CENTRAL ELECTRICITY REGULATION COMMISSION NOTIFICATION

No. L-7/105(121)/2007-CERC

Dated, the 10th June, 2009

CORRIGENDUM

The following regulations of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 as amended vide the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Amendment) Regulations, 2009 shall be corrected as under, namely –

- 1. In the second proviso to clause (4) of regulation 8, the words and figures "under clause (1) of regulation 9" shall be omitted.
- 2. In clause (6) of regulation 25, the phrase "an inter-State entity" shall be substituted by the phrase "a State utility".

Sd/-[Alok Kumar] Secretary

Notes:

The Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 were published in Part III, Section 4 of the Gazette of India (Extraordinary) dated 7.2.2008.

The Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Amendment) Regulations, 2009 were published in Part III, Section 4 of the Gazette of India (Extraordinary) dated 29.5.2009.